GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:3148 ANSWERED ON:29.08.2013 ALLOCATION UNDER R APDRP Antony Shri Anto; Jaiswal Dr. Sanjay

Will the Minister of POWER be pleased to state:

- (a) the salient features of the Restructured Accelerated Power Development and Reforms Programme (RAPDRP);
- (b) the details of the funds sanctioned and utilised by various States under the said Scheme during each of the last three years and the current year, State-wise:
- (c) the steps taken/being taken by the Union Government for the speedy utilisation of funds by the State Governments, State-wise;
- (d) whether power distribution to Sabarimala and surrounding areas has been taken up under this Scheme; and
- (e) if so, the details and the present status of implementation thereof along with the amount disbursed so far for the same?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (brSHRI JYOTIRADITYA M. SCINDIA)

- (a) :Government of India approved the Restructured-Accelerated Power Development and Reforms Programme (R-APDRP) as a Central Sector Scheme in July, 2008. The salient features of the Restructured Accelerated Power Development and Reforms Programme (R-APDRP) are given at Annex-I.
- (b) :Under R-APDRP, funds are released in the form of loans against sanctioned projects in installments based on progress of projects and on achieving pre-defined milestones. So far (as on 22nd August, 2013), under R- APDRP, projects worth Rs.34984.34Crores have been sanctioned. Cumulatively an amount of Rs.6999.91Crore has been disbursed under R-APDRP, for sanctioned projects.

The total amount of central financial assistance sanctioned and disbursed to various state power utilities under the R-APDRP Programme during each of last three financial years and the current year is enclosed at Annex-II.

(c): As per R-APDRP Guidelines, implementation of schemes is to be accomplished by concerned state power utilities. The role of Ministry of Power, Government of India and Power Finance Corporation Ltd. (PFC), the Nodal Agency, is formulation and issuing of guidelines, providing DPR formats, Model Bidding Documents for engaging consultants and implementing agencies for Part-A, empanelment of consultants and implementing agencies for Part-A, appraisal of DPRs and putting them to R-APDRP Steering Committee for sanction, providing disbursements as per guidelines.

Ministry of Power and Power Finance Corporation Ltd, the Nodal Agency, also regularly monitor R-APDRP project implementation in all States and advise State utilities/implementing agencies regarding issues hampering scheme implementation.

(d) & (e): As per R-APDRP guidelines, towns with population greater than 30,000 [10,000 for special category states] are eligible for funding under the scheme. Since name of `Sabrimala` does not figure in list of towns as released by Census of India in 2001, it is not eligible for funding under the scheme.